GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION
No.11/2015-Central Excise

New Delhi, the 1st March, 2015.

G.S.R. (E).- In exercise of the powers conferred by section 133 of the Finance Act, 1999 (27 of 1999), read with section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts high speed diesel oil, falling under heading 2710 of the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), from so much of the additional duty of excise leviable thereon under section 133 read with the Second Schedule to the said Finance Act, 1999, as is in excess of the amount calculated at the rate of rupees six per litre.

[F.No. 334/5/2015-TRU]

(Pramod Kumar)
Under Secretary to the Government of India